

PROF. MADHU DANDAVATE: Do you not think 'hat it is wrong for the Chief Minister to say something about the Centre when the Parliament is in session?

MR. SPEAKER: I am sorry, I am not allowing it.

PROF. MADHU DANDAVATE. Suppose other Ministers of the States also make statements or announcements about the change of policy by the Centre in their respective States, would you permit that especially when the Parliament is in session? Would it not be setting up a bad precedent?

MR. SPEAKER Many Ministers of the State Governments come here and argue with the Centre that their approach or policy in a particular matter is not correct. The Central Minister might say that they are going to reconsider it if the State Minister happens to mention it on his return to the State, what is wrong about it?

PROF. MADHU DANDAVATE The Chief Minister said that in two days the decision would be changed and there would be a re-orientation of the food policy.

SHRI P. G. MAVALANKAR (Ahmedabad): That too, when the Parliament is in session.

MR. SPEAKER: No. I do not accept the contention of the hon. Member even for the future, when they do not give the details of the new policy.

SHRI ATAL BIHARI VAJPAYEE The Chief Minister of Maharashtra has said that 50 per cent of foodgrains will be sold in the open market and the Government will take over only 50 per cent. This is a departure from the established policy. This is a serious matter. The statement should have come from the Agriculture Minister here, not from the Chief Minister of Maharashtra. Are we to take it that the policies are now being framed by the Chief Minister? (*Interruptions*)

12.51 hrs.

PAPERS LAID ON THE TABLE

DRAFT SCIENCE AND TECHNOLOGY PLAN, 1974—79

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM): I beg to lay on the table a copy of the Draft Science and Technology Plan 1974—79—Volumes I and II [*Placed in Library See No. LT 6535/74*]

ANNUAL REPORT ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT, 1956, COST ACCOUNTING RECORDS (BULK DRUGS) RULES, 1974 AND REPORTS OF MRTPC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA BRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year 1972-73, under section 638 of the said Act. [*Placed in library. See No. IT 6536/74*]
- (2) (i) A copy of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.
 - (ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Notification. [*Placed in library. See No. LT-6537-74*].
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices

Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (a) Report under section 22(3) (b) of the said Act in the case

of M/s. Hindustan Aluminium Corporation Limited, Bombay and the Order dated the 11th February, 1974 of the Central Government thereon.

- (b) Report under section 22(3), (b) of the said Act in the case of M/s. Hindustan Lever Limited, Bombay and the Order dated the 6th March, 1974 of the Central Government thereon.

- (c) Report under section 21(3) (b) on the said Act in the case of M/s. Telerad Private Limited, Bombay and the Order dated the 21st February, 1974 of the Central Government thereon.

- (d) Report under section 22(3) (b) of the said Act in the case of M/s. Kamani Tubes Private Limited, Bombay and the Order dated the 28th February, 1974 of the Central Government thereon.

- (ii) Statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports and Orders of the Government thereon simultaneously.

[Placed in Library. See No. LT-6538/74.]

श्री अटल बिहारी वाजपेयी (म्यासियर) : अध्यक्ष जी, वे ऑरिजनल रखे जा रहे हैं, मेरा निवेदन है कि प्रायः बरा स्टैंडर-वेयर को देखें। सदन में अब यह तरीका बन गया है कि अंग्रेजी में स्टेटमेंट और सूचनाएँ रखी जाती हैं, उन के हिन्दी अनुवाद नहीं दिये जाते।

इस तरह से मंत्री महोदय बयान दे कर वच जाते हैं। आप इन के बयान को देखें—

“The Hindi version of the Report of the M.R.T.P. Commission under Sections 21 and 22 of the M.R.T.P. Act and the orders of the Central Government thereon are under preparation and will be laid on the Table of the House as soon as the translation is completed.”

अध्यक्ष महोदय, इस सदन ने कानून बनाया है कि इस तरह की अधिसूचनाएँ हिन्दी तथा अंग्रेजी दोनों में साथ साथ जायें, लेकिन हर बार मंत्री महोदय घाते हैं और कहते हैं कि हिन्दी की सूचना नहीं है, उन्हें केवल अंग्रेजी की सूचना रखने की इजाजत दी जाय। अध्यक्ष महोदय, अब वह समय आ गया है— यदि चमूच हम चाहते हैं कि देश में और इस सदन में हिन्दी चले तो मंत्री महोदय को कहा जाना चाहिये कि जब तक हिन्दी अनुवाद तैयार नहीं होता है तब तक अंग्रेजी के कागज ले कर सदन में न आये।

अध्यक्ष महोदय लेकिन फिर दूसरी तरफ़ से यह बात आ जाती है कि इतना लेट क्यों रखा।

श्री अटल बिहारी वाजपेयी : न लेट होना चाहिये और न हिन्दी की उपेक्षा होनी चाहिये। क्या दोनों काम साथ नहीं हो सकते ?

अध्यक्ष महोदय . कई काम साथ नहीं हो सकते।

श्री अटल बिहारी : शर्तें : अध्यक्ष जी, आप ऐसा न करें

श्री जगन्नाथ राव जोशी (भाजापुर) : हमारे हिन्दी भाषण की प्रति भी कई वक्ता जो-दो तीन-तीन दिन देरी में मिलती है, अब कि अंग्रेजी की दूनें दिन मिलती है।

अध्यक्ष महोदय : मैं कई दफ्ता कह चुका हूँ कि दोनों वर्गों में साथ आये ।

श्री अटल बिहारी वाजपेयी : यह प्रशासन का मामला है ।

अध्यक्ष महोदय : लेकिन अगर इन को कोई मुश्किल आये तब ?

श्री अटल बिहारी वाजपेयी : हर मंत्रालय में अनवाद की व्यवस्था है । थोड़ा-सा ध्यान दिया जाय तो अनुवाद कर के चीज सामने आ सकती है लेकिन इस में आप को थोड़ी कड़ाई बरतनी होगी । जहाँ नहीं रख सकते उस के लिये डायरेक्शन है . .

अध्यक्ष महोदय : उन को रीजन ब्रकर देना चाहिये ।

श्री अटल बिहारी वाजपेयी : लेकिन यह क्या रीजन है कि ट्रांसलेशन नहीं हुआ ?

अध्यक्ष महोदय : पहले तो रीजन भी नहीं देने थे, अब रीजन तो देने लगे हैं ।

श्री अटल बिहारी वाजपेयी : यह तो मजाक है—अनुवाद नहीं हुआ, इस लिये हिन्दी नहीं रख रहे हैं । अनुवाद क्यों नहीं हुआ ? आप एक फंसला करें कि जब तक हिन्दी नहीं आयेगा, नहीं रखा जाय, लेकिन उस में डिले की प्राबलम भी खड़ी न करें, समय पर रखा जाय, हिन्दी-अंग्रेजी दोनों में रखा जाय । यह कोई असम्भव काम नहीं है । दोनों साथ-साथ क्यों नहीं आ सकते । जब रिपोर्टें तैयार हो सकती हैं तो क्या हिन्दी का अनुवाद साथ साथ नहीं किया जा सकता । हर मंत्रालय के साथ हिन्दी के अनुवादक लगाये जा सकते हैं ।

12.52 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY GENERAL: Sir, I beg to lay on the Table a copy of the amend-

ment to Direction 2 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

12.52-1/2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.55 hrs.

CONVICTION AND RELEASE OF MEMBER

अध्यक्ष महोदय : वाजपेयी जी आप रोख फिती न फिती सभक में आ जाते हैं । हफ्ता सभक में नहीं आता कि यह किस तरह का प्रोसेडर